Written Answers to		[6 MAY, 2013]		Unstarred Questions 219		
1 2	3	4	5	6	7	8
16. Jammu and Kashm	nir 1500.00	1506.21	1349.61	593.79	0.00	0
17. Delhi	2210.00	2191.15	1099.73	203.75	229.86	203.75
18. Madhya Pradesh	1500.00	1493.30	1398.30	909.35	0.00	0
19. Sikkim	1500.00	1268.59	1095.86	419.18	225.63	202.38
20. Arunachal Pradesl	h 11800.0	11711.70	8232.15	6064.079	6407.52	4801.644
GRAND TOTAL	378040.00	373389.28	293587.79	203264.26	110974.08	64642.454

Waiving of interest on loan to GMFDC

4279. SHRI NATUJI HALAJI THAKOR: SHRIMATI SMRITI ZUBIN IRANI:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether Gujarat Government has made proposal to the Central Government to waive the interest amount on overdue loan of Gujarat Minority Finance Development Corporation (GMFDC);
 - (b) if so, what action has been taken by Government in this regard;
- (c) whether most part of the said loan is given to beneficiaries affected by Gujarat earthquake in 2001 and communal riots of 2002; and
 - (d) if so, why the Central Government is not considering it positively?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) to (d) A proposal to waive the interest amount on overdue loan of Gujarat Minorities Finance and Development Corporation (GMFDC) was received. The National Minorities Development and Finance Corporation (NMDFC), in order to ascertain that the most part of the said loan was given to the beneficiaries affected by earthquake of 2001 and communal riots of 2002, requested the GMFDC/State Government to furnish beneficiary-wise details in the prescribed

format for further consideration. The matter was again discussed in the Review meeting held on 1.3.2013 at Mumbai with the Managing Director of GMFDC and he was again requested to forward the desired details for consideration. The said details have not been received from the GMFDC as yet.

Complaints received by NCM

4280. SHRI RAJIV PRATAP RUDY: Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of complaints received by the National Commission for Minorities (NCM) during the last three years, year-wise;
 - (b) the details of cases pending in NCM and the reasons thereofor; and
- (c) the measures taken by Government to monitor minority development schemes including its implementation and to provide the required financial assistance?

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI NINONG ERING): (a) The details of complaints received by the National Commission for Minorities (NCM) during the last three years, year-wise is given in the Statement-I (*See* below).

- (b) The Status of cases including pending cases in NCM during the last three year is given in the Statement-II. The reasons for pending cases is either want of report(s) from the concerned States/UTs or action is underway in NCM.
- (c) At the Central level, there is a three tier monitoring mechanism to review the progress of implementation of Multi-sectoral Development Programme (MsDP). The Empowered Committee at the Centre under the chairmanship of Secretary, Ministry of Minority Affairs serves as the Oversight Committee to monitor the progress of implementation of MsDP on a quarterly basis. The progress under MsDP is also reviewed on half yearly basis by the Committee of Secretaries (CoS) along with the PM's New 15 Point Programme. The Committee of Secretaries observations are reviewed by the Union Cabinet. The progress of implementation of the programme is also monitored by this Ministry with the States/UTs through